BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH, NEW BOMBAY

Tr. Application No. 40/87.

Mr.C.B.Bhambure

Applicant

V/s

The Union of India through The General Manager, Central Railway, Bombay V.T.

Respondents.

Coram: Hon'ble Vice-chairman B.C. Gadgil

Hon'ble Member (A) J.G.Rajadhyaksha

Order (Per Vice-chairman B.C.Gadgil) Dated: 27.3.1987.

Regular Civil Suit No.552/1980 on the file of Civel Judge, Senior Division, Solapur has been transferred to this Tribunal.

Notice was issued to the applicant and his advocate for hearing the question as to whether this Tribunal has jurisdiction. None appeared for the applicant.

A perusal of the plaint shows that the applicant was a Rakshak of Railway Protection Force and the dispute is in connection with that service. The said dispute was filed in the above Civil Court.

It is not in dispute that Railway Protection Force is an 'Armed Force' of the Union and consequently this Tribunal will have no jurisdiction in view of Section 2(a) of the Administrative Tribunals Act, 1985. The suit will have, therefore, to be re-transferred to the Civil Court.

The Regular Civil Suit No.552/80 on the file of Civil Judge, Senior Division, Solapur is re-transferred to that Court for disposal according to Law. The Records and Proceedings of the Suit along with a copy of this order should be sent to the Civil Court. However, the original order should be retained in our file.

(B.C.GADGIL)

Vice-chairman

RAJADHYAKSHA)
Member (A)